

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:2842
ANSWERED ON:19.12.2003
TRANSHIPMENT POLICY OF FCI
GADDE RAMAMOCHAN

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the details of transshipment policy of FCI particularly of Uttar Pradesh;
- (b) whether this transshipment policy was recently changed in Uttar Pradesh by the present Senior Regional Manager of FCI thereby causing extra burden on the exchequer of the Government;
- (c) if so, whether the Union Government has issued directions to restore the earlier policy of transshipment in Uttar Pradesh;
- (d) if so, the details thereof; and
- (e) the action taken in this regard as on date?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI S L MAHARIA)

- (a): The transshipment of foodgrains is generally done by the Railways when there is a change of gauge, except at a few places where the FCI undertakes this activity. In Uttar Pradesh, no transshipment has been done by the FCI during the last 4-5 years.
- (b): No, Sir. The transshipment point at Gonda, identified by the FCI in 1998 has not been changed and no transshipment has been done there till now, since it was not required.
- (c): Does not arise.
- (d): Does not arise
- (e): Does not arise.